

**Contract for Import of Crash Fire
Tenders**

*150. SHRI RAJENDRA AGNIHOTRI:
Will the PRIME MINISTER be pleased to state:

(a) whether any contract for import of Crash Fire Tenders has been awarded in the last week of October, 1990;

(b) if so, the particulars of the company to whom contract was awarded and the reasons therefor;

(c) whether the technical experts had made any observation about the quality of Crash Fire Tenders to be imported; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) and (b): M/s. Bharatiya Vehicles Engineering Company Limited, New Delhi represented to the Government for permitting import of chassis for the manufacture of Crash Fire Tenders (CFTs) required for execution of orders from National Airport Authority and Indian Air Force. This representation was considered and the import of 51 chassis was recommended on techno-economic grounds. However, the final import licence has not yet been issued.

(c) and (d). No specific observation was made by technical experts about the quality of crash fire tenders to be imported. However, they had expressed reservation on accounts of indigenous availability.

[English]

**Payment of Wages to Indian drivers by
the Government of Saudi Arabia**

*151. SHRI GOVINDA CHANDRA MUNDA: Will the PRIME MINISTER be pleased to state:

(a) whether any complaint has been received from the Indian drivers, who had been recruited as drivers by the Government of Saudi Arabia during the period from 1987 to 1990, regarding less payment of wages by that Government in violation of the agreement;

(b) if so, the details thereof; and

(c) the action proposed to be taken by the Government to ensure full payment of outstanding dues to such drivers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) As per the information received from the Indian Embassy, Riyadh, no complaints were received from any Indian Driver recruited by the Government of Saudi Arabia during the period 1987 to 1990 regarding less payment of wages.

(b) and (c). Does not arise.

**Reinstatement of dismissed J&K
Government officers**

*152. SHRI L.K. ADVANI:
SHRI PAYARE LAL
KHANDELWAL:

Will the PRIME MINISTER be pleased to state:

(a) whether the Jammu & Kashmir Government recently terminated the services of five senior officers of the State Services;

(b) if so, the reason therefor;

(c) whether there was a strike of the State Government employees demanding revocation of dismissal orders of the five senior officers and their reinstatement;

(d) whether an agreement between the Government and the leaders of the Coordination Committee of Employees was reached for reinstating the dismissed officers; and

(e) if so, the details of the agreement reached?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) and (b). In September, 1990 the state Government terminated the services of 5 senior state Government officials whose activities were considered detrimental & prejudicial to the security of the state.

(c) The employees went on strike on several demands. The demand of reinstatement of the 5 officials whose services were terminated was added subsequently.

(d) and (e). An agreement with the following man features was reached with striking employees which led to the calling off of the strike:-

- (i) The TADA Courts at Srinagar will function on a regular basis.
- (ii) Cases of Government employees under detention including Dr. Guru would be reviewed and decision taken at the earliest.
- (iii) It was decided to initiate action for the revocation of orders of termination of services of the five officials.
- (iv) Representatives were assured that there would be no vindictive action against the employees who had been absenting themselves from work and that the period of absence would be suitably

regularised for purpose of salary/wages.

[*Translation*]

Opening of Provident Fund Office at Katihar

*153. SHRI YUVERAJA: Will the PRIME MINISTER be pleased to state:

(a) whether the workers of the industrial town of Katihar in Bihar have been demanding for long that an office of the Provident Fund Commissioner be opened at Katihar;

(b) if so, the time by which the Government propose to open the said office at Katihar for expeditious disposal of provident fund cases of industrial workers; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) Yes, Sir.

(b) and (c). It has not been found feasible to open a Sub-Regional Office at Katihar, as it does not satisfy the guidelines laid down by the Central Board of Trustees, Employees' Provident Fund for opening of Sub-Regional Offices.

[*English*]

Constitutional status to the Minorities Commission

*154. SHRI KALP NATH RAI: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government propose to bring forward a Bill to give constitutional status to the Minorities Commission; and